

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 388 of 2018 With
IA 574 of 2020
IA 399 of 2019
IA 572 of 2020

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2021

Name of the Company: Central Bank of India
V/s
Cure Life Care Pvt Ltd

Section: 7/12A/60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Sandip C Bhatt appeared for the Financial Creditor.

Learned Counsel Mr. Nitin Mehta appeared. Learned Counsel Mr. Masoom K Shah appeared for the Promoter. Learned PCS Mr. Dhiren R. Dave appeared for one of the Financial Creditor. Learned Counsel Ms. Natasha Dhruvan Shah appeared for the RP. Learned Counsel Mr. Rashesh Sanjanwala appeared for the CoC.

RP said that the CIRP is to be continue.

Matter to appear for further consideration on 23.02.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 25th day of January, 2021